

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 216-218 of 2020**

**In the matter of:**

**Makalu Trading Ltd. & Ors.**

**....Appellants**

**Vs.**

**Rajiv Chakraborty  
Resolution Professional of  
Uttam Value Steel Ltd. & Anr.**

**...Respondents**

**Present**

**For Appellants: Mr. Krishnendu Dutta, Mr. Nubee Naved and Mr. Samaksh Goyal, Advocates.**

**For Respondents: Mr. Abhinav Vasishth, Sr. Advocate with Ms. Anjali Anchayil and Ms. Akshita Sachdeva, Advocates for RP.**

**Mr. Ankur Kashyap and Mr. Raghav Chadha, Advocates for R-4.**

**ORDER**

**26.02.2020:** After arguing for a while, the learned Counsel for the Appellant sought to withdraw the Appeal.

Since, the Company Petition is stated to be still pending consideration before the learned Adjudicating Authority and the Appellants' claim as 'Operational Creditors', is stated to have been partially allowed by CoC the Appellants have no cause to agitate at this stage.

Appeal is accordingly dismissed as withdrawn.

**[Justice Bansi Lal Bhat]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

**[Alok Srivastava]**  
**Member (Technical)**

*sim/nn*